

SECTION II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 906 OF 2012
WITH
CRIMINAL APPEAL NOS. 913, 912, 911, 908, 900-902,
909-910 & 914 of 2012

NAND KUMAR ETC. ETC. ...APPELLANT
VERSUS
STATE OF CHHATTISGARH ...RESPONDENT
COMMON OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 3rd September, 2014, when the Court was pleased to pass the following order:-

"Mr. Pankaj K. Singh, learned counsel representing the accused in the first case i.e. Crl.A.No. 906 of 2012 is requested to assist this Court for the unrepresenting accused in rest of the Criminal Appeals on behalf of the appellants. List after four weeks."

It is submitted that the copies of paper books in Criminal Appeal Nos. 906, 913, 912, 911 and 908 of 2012 are provided to Mr. Binay Kumar Das, Advocate (A.C.).

It is further submitted that service of Notice of Lodgment of Petition of Appeal is complete as Sole Respondent(State) is represented through Mr. C.D. Singh, Advocate in all the matters. Common Original Records of the High Court as well as the Trial Court have been received in the matters above-mentioned and are available in Court room for reference.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 8th day of October, 2014.

ASSISTANT REGISTRAR

Copy to:-
Mr. Binay Kumar Das, Advocate
Mr. Y.P. Dhingra, Advocate
Mr. C.D. Singh, Advocate

ASSISTANT REGISTRAR

C3/rc